

**GOVERNMENT OF INDIA
FINANCE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:747
ANSWERED ON:21.02.2003
AGREEMENT SIGNED BY SEBI
C. SREENVAASAN;M.H. AMBAREESH

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Securities and Exchange Board of India (SEBI) has signed or proposed to sign agreements with its various counterparts in the world to share information on securities dealings in order to get timely information against market manipulators;
- (b) if so, the details thereof; and
- (c) its impact in the share market of the country ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO V. ADSUL)

(a) & (b) : Securities and Exchange Board of India (SEBI) has signed Memorandum of Understanding with :

- (i) Securities Commission Malaysia
- (ii) Financial Services Commission, Mauritius
- (iii) Securities and Exchange Commission of Sri Lanka

SEBI has also signed a Memorandum of Understanding (MOU) with the United States Securities and Exchange Commission on co operation, consultation and provision of technical assistance.

SEBI also proposes to become signatory of the Multilateral MOU amongst members of the International Organization of Securities Commissions (IOSCO). SEBI's application is pending for approval by the IOSCO Committee of Chairman.

SEBI is also contemplating signing bilateral MOUs on co-operation with other IOSCO members.

(c) : The provisions of the respective MOUs facilitate providing assistance and exchange of information to for ensuring compliance with securities markets' laws and regulations. The scope of the MOU includes providing assistance and taking action against insider dealing, market manipulation and other fraudulent practices in securities dealings. The exchange of information also seeks to promote high standards of fair dealing and integrity in the conduct of business.